

**BEFORE THE ADJUDICATING AUTHORITY  
NATIONAL COMPANY LAW TRIBUNAL  
AHMEDABAD BENCH  
Court - 2**

IA/260(AHM)2021 in CP(IB) 766 of 2019

**Coram: HON'BLE Mr. MADAN BHALCHANDRA GOSAVI, MEMBER JUDICIAL  
HON'BLE Mr. CHOCKALINGAM THIRUNAVUKKARASU, MEMBER TECHNICAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 08.06.2021**

Name of the Company: J Ambition Coal & Minerals Pvt Ltd  
V/s.  
Tata International Singapore Pte Ltd

Section 60(5) of the Insolvency and Bankruptcy Code.

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
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1.  
2.

**ORDER**

**(through video conferencing)**

Mr. Aman Sharma, Advocate appeared on behalf of Respondent. Ms. Aditi Tiwari, Advocate appeared on behalf of Applicant.

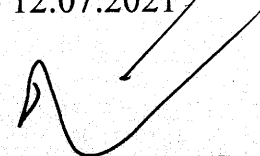
Learned counsel for the Corporate Debtor submitted that the talks for settlement are going on.

The matter stands adjourned for further consideration to 12.07.2021

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**(CHOCKALINGAM THIRUNAVUKKARASU)  
MEMBER (TECHNICAL)**

Dated this the 08th day of June, 2021



**(MADAN B GOSAVI)  
MEMBER (JUDICIAL)**